

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.70955 of 2013
AND**

Service Tax Cross Objection No.76234 of 2014

(Arising out of Order-in-Appeal No.84-85/RAN/2013 dated 16 May 2013 passed by
Commr.(Appeals) of Central Excise & Service Tax, Ranchi.)

Commissioner of Central Excise & Service Tax, Ranchi
(Main Road, Ranchi-834001)

...Appellant

VERSUS

M/s.Rasu Deo Koiri

.....Respondent

(Vill-Lagam, Chota Muri,
Ranchi-835101)

WITH

**Service Tax Appeal No.70956 of 2013
AND**

Service Tax Cross Objection No.76235 of 2014

(Arising out of Order-in-Appeal No.84-85/RAN/2013 dated 16 May 2013 passed by
Commr.(Appeals) of Central Excise & Service Tax, Ranchi.)

Commissioner of Central Excise & Service Tax, Ranchi
(Main Road, Ranchi-834001)

...Appellant

VERSUS

M/s.Chittaranjan Mahto

.....Respondent

(Lagam Muri, Muri,
Ranchi-835101)

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant

NONE for the Respondent

**CORAM: HON'BLE SHRI P. ANJANI KUMAR, MEMBER(TECHNICAL)
HON'BLE SHRI P. DINESHA, MEMBER(JUDICIAL)**

FINAL ORDER NO. 76066-76067/2019

DATE OF HEARING : 26 August 2019

DATE OF DECISION : 26 August 2019

PER BENCH :

Learned Departmental Representative, appearing on behalf of the Revenue seeks withdrawal of the Appeals, in view of the Litigation Policy, vide Circular F.No.390/Misc/116/2017-JC dated 25 June 2018.

2. In view of the above, the Appeals stand dismissed as withdrawn. Service Tax Cross Objection No.76234 of 2014 and Service Tax Cross Objection No.76235 of 2014 also get disposed of.

(Dictated and pronounced in the open Court.)

SD/

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

SD/

**(P. DINESHA)
MEMBER (JUDICIAL)**